



People for Responsible Governance Versus State of H.P.

CWP No. 4379 of 2019

05.07.2023 Present: Mr. Rajnish Maniktla, Senior Advocate, with Mr. Naresh K. Verma, Advocate, for the petitioner.

Mr. Anup Rattan, Advocate General, with M/s Navlesh Verma, Rakesh Dhaulta, Pranay Pratap Singh, Additional Advocate Generals and M/s Gautam Sood, Arsh Rattan, Sidharth Jalta, Deputy Advocate Generals, for respondent No.1-State.

Mr. Sarthak Mehta, Advocate, for respondent No.2.

Mr. Vinod Thakur, Advocate, for respondent-Forest Corporation.

Learned Senior Counsel appearing for the petitioner states that prayers (B) and (B.1) have not been pressed. Said statement is placed on record.

Heard both sides.

Having regard to the stand taken in the reply dt. 17.11.2022 filed by the Member Secretary of the Himachal Pradesh State Biodiversity Board, Shimla, H.P. about failure of the user industries not complying with the requirement of prior intimation for obtaining biological resources to enable the State Biodiversity Board to take action under Section 24 (2) of the Biodiversity Act, 2002, the Member Secretary of the Himachal Pradesh State Biodiversity Board, Shimla, H.P. is directed to be present on the next date of hearing to explain why action under Section 55 (2) of the said Act has not been initiated against these



entities. He shall explain as to what action is being initiated against these entities also for not complying with the Guidelines on Access to Biological Resources and Associated Knowledge and Benefits Sharing Regulation, 2014 framed on 21.11.2014 and not sharing the financial benefits inspite of the accessing biological resources from the sources within the State of Himachal Pradesh.

List on **13.07.2023**. Learned Advocate General shall intimate this order to the Member Secretary concerned. Issue copy of this order to the office of learned Advocate General.

Himal

(M.S. Ramachandra Rao)
Chief Justice

(Ajay Mohan Goel)
Judge

July 05, 2023
(Rishi)